



2026:AHC:32305-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 393 of 2026

Janhvipuram Vikas Samiti and another

.....Petitioner(s)

Versus

Union of India and 7 others

.....Respondent(s)

Counsel for Petitioner(s) : Rajesh Kumar Dubey

Counsel for Respondent(s) : A.S.G.I., Akhilesh Kumar Singh,
Seema Agarwal, S.C., Harsh Vardhan
Gupta, Manoj Kumar Singh, Satish
Kumar Rai, Ajay Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition purportedly in public interest has been filed by the petitioners seeking several reliefs, however, perusal of the representation filed as Annexure-4, dated 08.01.2025 reveals that the prayers, which have been made in the petition are totally different from the nature of representation, which has been made.

2. If the petitioners have any grievance, as raised in the petition, they have to approach the authorities in accordance with law. Filing of PIL without approaching the authorities, cannot be countenanced. The petition is, therefore, **dismissed**.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 13, 2026

Sandeep/AKShukla